

12.00 hrs.

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED CRIMINAL CONSPIRACY
BY SOME OFFICIALS OF ONGC
INVOLVING FIFTY LAKHS
OF RUPPEES

श्री शशि भूषण (दक्षिण दिल्ली) : अध्यक्ष
महोदय, मैं अविश्वसनीय लोक-सहत्व के निम्न-
लिखित विषय की ओर आपका ध्यान दिलाता
हूँ और प्रार्थना करता हूँ कि वह इस सम्बन्ध
में एक बयान दे :

‘तेल और प्राकृतिक गैस आयोग के
कुछ अधिकारियों द्वारा पचास लाख
रुपये की राशि का गोलमाल किये
जाने से सम्बन्धित आपराधिक
वडयन्त्र के समाचार और इस
सम्बन्ध में सरकार की प्रतिक्रिया’

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI P.C. SETHI) :
Purchase of Nazira Estate. In August
1965 the O N G C received a proposal for
sale of property located at Nazira
from the Assam Company Limited,
Calcutta for the market value of Rs. 28.56
lakhs. The property consisted of land, build-
ings, godwns quarters etc. The Commission
made a counter offer in February 1966 of
Rs. 12.50 lakhs which the Assam Company
Limited rejected stating that their offer was
fair and reasonable and based on assessment
made by an entirely independent and reputed
firm of values. In June 1966, the commission
considered Nazira as a suitable place to
locate the regional headquarters of the East-
ern Region and authorised the Chairman and
Member (Finance) to negotiate with the
owners. Accordingly this negotiation took
place between the parties in June-July 1966
and the Assam Company Limited offered to

sell property at Rs. 25 lakhs. The Commis-
sion approved this purchase for Rs. 24 lakhs
in August 1966 and took possession of the
property in November 1967. As per the
agreement entered into with the company on
9th May 1967, the purchase price comprised
the following elements—

(i) Land measuring 183.23 acres- Rs.16
lakhs

(ii) Buildings Rs. 8 lakhs

(SHRI JYOTIRMOY BOSU: Two lakhs—
Rs.8 lakhs.)

*Compensation for tea bushes paid to
the Lakwa Tea Estate by the Oil and
Natural Gas Commission.*

The drill sites for 4 wells in Lokwa area
were required on a priority basis during the
year 1967-68 for drilling wells. These sites
belonged to the Lakwa Tea Estate. In
August 1966 the O N G Commission initiated
a proposal to acquire land through SDO
under the Assam Land and Revenue Regula-
tions. In September 1966 the SDO recom-
mended private negotiations. The Project autho-
rities therefore, advised the General Mana-
ger of the tea estate in October 1966 to sell
the land on these sites. As the estates refu-
sed to entertain the above proposal, the
Commission again applied to the S D O
(Civil). Sibsager in December 1966 requesting
him to invoke Rule 189 of the Assam Land
and Revenue Regulations and grant the
Commission the right of entry to the land.
This was not granted due to the objection
by the tea estate and further negotiations
were advised in January 1967. After protract-
ed correspondence and negotiations, permis-
sion to carry on work at site No.54 was
obtained from the tea estates in August 1967.
But the question of payment of compensation
for these bushes in the land in question
remained un-decided. In the meantime the
Commission contacted various agencies to ad-
vise as to how the amount of compensation
payable to the Company for these tea
bushes may be calculated. In March
1967 the Executive Engineer, Project Cell,
N F Railway, New Jalpaiguri intimated
the rates that the railway had paid in accor-
dance with the table of the Tea Association.

[Shri Jyotirmoy Bosu]

These rates were referred by the Commission to S D O, Sibsagar, who in May 1967 approved the rates indicated in the table prepared by the Tea Association. These rates were acceptable to the General Manager of the Lakwa Tea Estate. He, however, did not finally confirm the understanding when the Commission asked him to do so. The negotiations with the tea estates continued and it was agreed in January 1968 between the General Manager, Eastern Region and the General Manager, Lakwa Tea Estate that pending final award by the SDO, Sibsagar, the Commission would pay a provisional rate to be adjusted later on. In February 1968, the Commission approached the SDO, Sibsagar for a fair assessment of the compensation. In March 1968 the SDO, Sibsagar advised payment at the rate of Rs. 2/-, Rs. 3.96, Rs. 5/-, Rs. 6/- and Rs. 6.90 per bush according to size. In a subsequent communication dated May 1968, the SDO, however, revised the rates as below—

Rs. 0.25, Rs. 3.00, Rs. 10.00 and Rs. 20.00 depending on the ages of the bushes. The matter was finally discussed on 23rd July 1968 by the General Manager, Eastern Region with the Managing Director of the Tea Estate and compensation was finally paid at the rate of Rs. 0.25, Rs. 2/-, Rs. 5/- and Rs. 11/-. The final price paid was Rs. 22.67 lakhs on the basis of these negotiations, for the bushes and Rs. 4.83 lakhs for the land.

Both these cases were examined in the Ministry who considered it necessary to request the Central Bureau of Investigations to make a detailed enquiry into these two transactions. This was on 8th April 1970.

Both the cases are under investigations by the CBI.

श्री शक्ति सूचन : मंत्री महोदय ने लिखित बयान पढ़ा और बड़ा खूबसूरत बयान पढ़ा। इसके लिये मैं उनको सुबारकवाद देता हूँ। इस ढंग के बयान इस सदन में आम तौर से पढ़े जाते हैं। लेकिन मैं, अध्यक्ष महोदय, आपका आभेदकान चाहता हूँ और जिसका कम्बो बयान

मंत्री महोदय ने दिया है उतना ही लम्बा प्रकन करना चाहता हूँ।

मंत्री महोदय के विभाग के ही एक बड़े अफसर श्री पी. आर. नायक की बंगलिंग के सिलसिले में पी. यू. सी. की रिपोर्ट हुई, लेकिन उस रिपोर्ट को दबाने की कोशिश की गई। बयान से मालूम हुआ कि यह दोनों मामले सी.बी.आई. को भेजे गये हैं। बड़ी खुशी की बात है कि यह सी.बी.आई. को भेजे गये हैं, लेकिन सी. बी. आई. का एक भी आफिसर अभी तक इस विभाग के इस मामले में श्री जानसन के पास नहीं पहुँचा है। यह श्री. एन. जी. सी. रिटायर्ड लोगों का पिजरापोल बना हुआ है। एक नष्टी बहुत से बेस ऐसे हैं। जिससे उन्होंने जमीन खरीदी है वह श्री टांटिया जी हैं। उनसे मुझे शिकायत नहीं है। कुछ परिवार इस देश में ऐसे पैदा हुए हैं जो मुनाफा कमाने के लिए पैदा हुए हैं और हम जैसे कुछ लोग ऐसे पैदा हुए हैं जो उस मुनाफे को सरकार को वापिस दिलाना चाहते हैं। इसी विभाग के सम्बन्ध में डाइरेक्टर ग्राफ कर्मशियल आडिट ने 1964 में रिपोर्ट दी थी कि इसने डिल्लज मंगाई और उनका इसको 167 लाख रुपये किराये का देना पड़ा जबकि उन डिल्लज की कुल कीमत 75 लाख रुपये थी उसके बाद जब रिस की युटिलिटी खत्म हो गई तो उनको इसी विभाग द्वारा खरीद लिया गया। दो करोड़ रुपये का यह नुसाक है। आडिट रिपोर्ट का एक पन्ना ओरिजिनल रिपोर्ट में से छाया है और इसको मैं मंत्री महोदय की सेवा में पेश कर दूँगा।

इस ढंग से लगातार बंगलिंग होता रहा है और बड़ी खूबसूरती से उसको दबाने की कोशिश की जाती रही है। उस वक्त वर्तमान मंत्री इस विभाग में नहीं थे। अगर कोई बंगलिंग हुआ है तो कस्टके के साथ इनको समाप्त करना चाहिये। रिपोर्टमेंट जल्दी

कार्रवाही करे आडिट रिपोर्ट वर्गैरह जो है उस पर कार्रवाई करे ।

जानसन साहब के पाम सी. बी. आई. पहुंचा भी नहीं है । एक विभाग से दूसरे और दूसरे विभाग से तीसरे में वह पहुंचता फिरता है बड़े बड़े अफसरों के खिलाफ बहुत सी शिकायतें हैं । पी. आर. नायक साहब को बरसों से बचाया जा रहा है । वह रिटायर होकर जा रहे थे तब उनको एक्सटेंशन दिया गया । एक्सटेंशन देने के बाद, गस्टोंड किया, फिर टकोर कमिशन बैठा । टकोर कमिशन को विभाग पूरी जानकारी भी नहीं दे रहा है । ऐसा लगता है कि वह पूरा जीवन बिना देंगे और इनकवायरी होती रहेगी । मैं चाहता हूँ कि सी. बी. आई. से भी यह कहा जाए कि जल्दी से जल्दी वह कार्रवाही करे । अभी तो श्री जानसन जो तक नहीं पहुंचे हैं, बाकी दूसरे अफसरों का तो नाम निशान ही नहीं है । जब तक उनके पास पहुंचेंगे तब तक पचास केसिस और आ जायेंगे । सी. बी. आई. के पास अगर स्टाफ कम है तो उसकी पूर्ति की जाए और अगर उनको किसी और मदद की जरूरत हो तो वह भी दी जाए । कोई कार्रवाई नहीं हुई है । मैं चाहता हूँ कि इसमें कार्रवाई हो । श्री टाट्या को अधिक रुपया दिया गया है उनसे कोई बाद में इस विभाग द्वारा डीलिंग न हो । रुपये को वापिस लिया जाए । मैं आश्वासन चाहता हूँ कि जल्दी इनकवायरी समाप्त होगी ।

SHRI P. C. SETHI : I appreciate and share the anxiety of hon. Member and, as far as the transaction of the ONGC is concerned, before Audit drew the attention of the Ministry, we ourselves went into this.

But, I would like to say that before the Audit Report was received by us, this matter was raised by one of the Hon. Members— Mr. Ganesh Ghosh of this House....

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Of my party.

SHRI P. C. SETHI : After the complaint was received by the Ministry from the Hon. Member, the matter was examined in the Ministry. The concerned files were called for. After going through the files and the various rates that came into being in this transaction at different levels, it was decided that the secretariat-type of examination will not be enough in this case.

It is therefore, that the Minister decided to hand over this case to the CBI. They are investigating into the matter. I don't know whether they have reached Mr. Johnson as yet, but according to my information, they have made field investigations and as far as other evidence is concerned, they are proceeding in those lines.

We have requested them to expedite the enquiry as far as this transaction is concerned.

Regarding the point whether we could take departmental action against the officer or officers, I would like to say this, that after going through the files, we came to the conclusion that the different prices which are being mentioned in this particular transaction would require a thorough investigation in order to locate which person or persons or group of persons, if any, are responsible for this. Therefore, the Minister decided to hand over the case to the C.B.I.

I would like to say that after we receive the report from the CBI and we come to know about the officer or officers who are found guilty, we would certainly take all suitable steps.

SHRI JYOTIRMOY BOSU : What about politicians ?

SHRI P. K. DEO (Kalahandi) : It is a sordid story of our public sector undertakings that the ONGC has been defrauded to the tune of Rs. 50 lakhs by a conspiracy in which some officers of the ONGC and some vested interests were involved. From the statement we find that the Nazira estate

[Shri Jyotirmoy Bosa]

was purchased for the location of the headquarters of the eastern region, and the Lakwa tea estate was paid compensation for the bushes. I do not know why the land acquisition proceedings were not resorted to and the price was settled by private negotiation. If it was for Government purposes, then there should have been land acquisition proceedings, and objections should have been called for and due compensation should have been paid. But the whole thing has been decided by a petty SDO. We find from the report that in August, 1966, the ONGC initiated a proposal to acquire land under the Assam Land and Revenue Regulation. The same SDO recommended in 1966 that it should be settled by private negotiation. It was the same SDO who in March, 1968 recommended a different rate for the bushes, and after sometime, he submitted a much higher rate. It is most astonishing that those parties who were interested in accepting a higher rate agreed to accept a rate which was much less than the rate recommended by the SDO. All these things are very fishy. It is the compulsion of our duty which forces me to bring in the names, though I am not interested in the names.

The first is regarding Mr. Johnson, who has been directly involved in this matter and against whom there are so many CBI reports pending. I would like to know if he is going to retire soon. If he is going to retire soon, why should he not also be suspended like Shri Nayak, and the CBI asked to expedite their inquiry and to report?

The second is regarding Brig. Dhillon. What action is being taken against him? We learn that he has been granted extension for one year. I need hardly say any thing in regard to the SDO, because...

SHRI SHYAMNANDAN MISHRA (Begusarai) : How does Brig. Dhillon come in?

SHRI P. K. DEO : Brig. Dhillon was a party to it. It was through him that

the headquarters of the eastern region was decided, and he was in charge of the eastern region. Taking into consideration all these factors, since it is a matter of great concern to the country, I would request that some time-limit should be placed for the CBI report. This House is already seized of this matter, and till the CBI report is complete, these officers should be kept under suspension and the inquiry should be expedited. I would like to have categorical answers to these questions.

SHRI P. C. SETHI : I would like to clear first of all, as has been reported or as has been the impression of the hon. Member, the point that there is a fraud of Rs. 50 lakhs. The whole matter is under inquiry. The total amount paid is Rs. 50 lakhs, that is Rs. 28 lakhs and Rs. 22 lakhs, but 183 acres of Nazira estate have been acquired and about 300 bighas of another tea estate have been acquired...

SHRI P. K. DEO : It was settled by private negotiation and not acquired.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : It has not been acquired, but the price has been settled by private negotiation.

SHRI P. C. SETHI : It was not acquired through revenue proceedings, but it was negotiated and purchased and acquired.

SHRI SHYAMNANDAN MISHRA : 300 bighas equivalent to how many acres?

SHRI P. C. SETHI : About 100 acres.

Besides, there were some buildings also. If the entire amount of Rs. 50 lakhs is a fraud, that means that the cost of the land of 183 acres and the 300 bighas of the Lakwa tea estate is nil. On that presumption, one can certainly proceed, and then it is a fraud of Rs. 50 lakhs. But the question arises that both with regard to the Nazira estate and the Lakwa tea estate, the prices which were recommended by the SDO or which were arrived at by the civil engineer were different at different times.

At one time, the Chief Engineer arrived at a price of Rs. 12.50 lakhs; at another time, when he calculated depreciation, at the rate of 2½ per cent, he came to the price of the land at about Rs. 15.07 lakhs. An independent company which carried on the investigation, namely Messrs. Talbots arrived at a figure of Rs. 28.55 lakhs in the case of Nazira with regard to the land, they said Rs. 9.69 lakhs with regard to buildings Rs. 15.86 lakhs and services Rs. 3 lakhs. So there were different rates. Ultimately, the Commission settled it at Rs. 24 lakhs. But then the fact remains that various rates were quoted. Therefore, after the Ministry made enquiries, it was felt that the entire matter needed a thorough scrutiny and investigation. That was why the matter has been handed over to the CBI to go into.

Similarly with regard to the bushes, there is the price of land which is about Rs. 4 odd lakhs and then the price of the bushes. With regard to the price of bushes also, there are various prices. Some said that according to the life of the bushes, it should vary from 25p. to Rs. 11; some said it should be at a flat rate of Rs. 5 per bush. So different rates have been quoted. According to these rates, for the bushes, Rs. 8 lakhs was arrived at by some agencies and Rs. 10.5 lakhs by some other agencies, but the actual price paid for these bushes is about Rs. 22.67 lakhs. Therefore, there is a difference in the prices arrived at by different agencies at different times. That was why we felt the matter needed investigation; it was also to be decided as to who were the persons particularly responsible for this.

As far as Brig. Dhillon is concerned, he was a retired military officer. He retired from the army in 1962 and joined the ONGC in 1965. He was Project Manager, Ahmedabad, from 11-6-63 to 1967; then he was Project Manager, Sibsagar—the area under reference here—from 6-6-67 to 5-9-67. Then he was General Manager of the Eastern Region from 5-9-67 to April 1970. He retired in April 1970.

As far as these complaints are concerned, we received these complaints from Shri Ganesh Ghosh in Sept-Oct, 1969. The

matter was handed over to the CBI in April 1970.

As far as Shri Johnson is concerned, his date of retirement is sometime in 1974. So he has still three years to go. We are really anxious that the CBI should conduct this inquiry expeditiously. We are requesting them to complete it as early as possible so we can proceed in the matter.

SHRI P. K. DEO : He has not answered my question about the time-limit for the inquiry and suspension of Shri Johnson.

SHRI JYOTIRMOY BOSU : This matter was brought to the notice of Government by Shri Ganesh Ghosh, a former Member of this House belonging to my party. Government had not had information on their own. Now two things have been revealed : how wasteful and extravagant the public sector has been and what amount of corruption goes on there. This is not the only case. There was the question of payment of compensation to the coal mine-owners in Bengal from the same department, namely, the Oil Corporation, running into several crores of rupees.

SHRI P. C. SETHI : For his information, this is the Oil and Natural Gas Commission, not Corporation.

SHRI JYOTIRMOY BOSU : The Government of India in the Ministry of Petroleum is one and the same; whether it is taken out from one pocket or the other pocket, it makes no difference; money is taken out from the same body, and I am robbed. Some officials have been named; if they are involved, they should be punished. But I would like to put a few questions and give a little information. Which are the agencies which were asked to undertake the valuation of this estate? Was the Tea Board consulted, because it had advanced money to the tea gardens and it has some valuation of its own? I do not know the age of these bushes. I am under the impression that this is considered to be one of the oldest plantations in Assam. Naturally therefore, the price of the bushes has gone down because the bushes suffer attack from all sorts of fungus and the yielding capacity also goes down. A lot of

[Shri Jyotirmoy Bosu]

transactions has taken place of sale and purchase. What is the deed value of the sales that have taken place in neighbouring areas ?

Have you carefully examined Lakwa's prospectus and balance-sheet ? What is their total paid-up capital, what is their depreciated value, and what would be the fair market value, what is the difference? Have they shown any tendency to pay the capital gains tax ? I suggest you are trying to avoid these things.

You could have asked the CBI to quietly find out from various tea interests, posing as a buyer or seller, as to what is the capital value per acre in that area at the moment. I do not think today it could be more than Rs. 5,000 per acre inclusive of value of buildings, bushes, factory, hospital, guest house and everything.

We have been talking about officials. This Lakwa Tea Estate is controlled and owned by the Tantia family. This Tantia family has been very close to the Government. One Tantia who was the Chairman of the B. I. Corporation was driven out on the basis of the Sarjoo Commission's findings. This Mr. Tantia has been Treasurer of the Congress Parliamentary Party. Let us try to find out the real ghost. Why unnecessarily try to blame the officials? If the officials have done something wrong, punish them. But you are not capable of punishing them. We have seen this in the case of Mr. Nayak, Mr. Rajwade and many others. Here, the real sinner was somebody else. You kindly try to find out what really Mr. Rameshwar Tantia has got to do with this Lakwa Tea Estate. It is not a family concern of his? Did he not do wire-pulling to get the price enhanced? This can be found out in 15 days. You give me the job, and I will find out in 15 days what should be the real price of that tea estate. You are trying to make a mountain of a mole hill, because you want to shield somebody to whom you have given lakhs of rupees of the people's money.

SHRI P. C. SETHI : I would like to point out for the benefit of the hon. Minister

that the ONGC is a Commission which came into being under a statute of Parliament.

SHRI JYOTIRMOY BOSU : Who pays for their finance ?

SHRI P. C. SETHI : According to article 15 of the statute, the ONGC is authorised to spend up to Rs. 50 lakhs on their own without coming to the Government for permission.

SHRI AMRIT NAHATA (Barmer) : That explains why the price was fixed as Rs. 50 lakhs.

SHRI P. C. SETHI : It is not Rs. 50 lakhs. These are two transactions, one for Rs. 28 lakhs and another for Rs. 22.7 lakhs.

I would also like to point out that it is being considered at various levels that the powers of expenditure of public sectors undertakings and such Commissions which come into being by statutes of Parliament should be enhanced. In the case of certain autonomous bodies, it has already been enhanced up to Rs. 1 crore, and it is also being envisaged that for the ONGC also it should be increased to Rs. 1 crore.

Therefore, the Commission never come to the Government for permission for this purchase because it was well within their over-all limited authority. Therefore, to say that the Government influenced the purchase to oblige Mr. Rameshwar Tantia, who at one time happened to be an office-bearer of the Congress Parliamentary Party, is wrong.

As far as the General Manager of the Lakwa Tea Estate is concerned, according to my information he is certainly related to Mr. Rameshwar Tantia, what exactly is the relationship I do not know.

SHRI JYOTIRMOY BOSU : Who are the bulk shareholders of the Lakwa Co. ? Why are you backing the wrong horse ?

SHRI P. C. SETHI : Therefore to bring in the Government and the Congress Party is not correct. This purchase was made entirely by the Oil and Natural Gas Commission.....(Interruptions) When this matter came to the notice of the Government they came to the conclusion that this should be enquired into by the CBI. That shows that as far as the Government were concerned, they were keen to have a thorough enquiry into this matter

SHRI JYOTIRMOY BOSU : Which were the agencies which were entrusted with the evaluation.

SHRI P. C. SETHI : In the case of Nadira Messrs. Talbot, an independent valuation agency evaluated the property at 28.55 lakhs. As for the bushes, Anand Prakash an independent valuer, recommended a price of Rs. 5 per bush and according to this recommendation the price for the bushes should have been Rs. 10.88 lakhs. Negotiations were completed and the payment made was Rs. 22.67 lakhs. That is why I say that when these variations came to notice it was realised that there was something wrong here and a thorough enquiry was required and hence the CBI has been asked to go into it.

SHRI JYOTIRMOY BOSU : who valued Lakwa ?

SHRI P. C. SETHI : I said : Mr. Anand Prakash, an authorised valuer.

MR. SPEAKER : Shri Sat Pal Kapur.

SHRI SHYAMNANDAN MISHRA : Is the CBI equipped to go into economic matters, valuation matters ?

MR. SPEAKER : I am not going to allow anybody else.

श्री सतपाल कपूर (पटियाला) : यह किस भी किस तरह प्राइवेट सेक्टर पब्लिक सेक्टर को अपने गन्दे हथियारों से नाकामयाब कर रही है उसकी एक साफ तस्वीर है। सी. बी. आई. को इन्फार्मेशन देने से पहले मिस्टर बोष को

हमारे लोक सभा के मेम्बर थे उन्होंने यह इन्फार्मेशन आज से सात आठ महीना पहले सरकार को दी, सितम्बर या अक्टूबर में उन्होंने यह इत्तिला दी थी कि यह स्कैंडल हुआ है और इसकी इन्क्वायरी की जाय और हमारी मिनिस्ट्री को आठ महीने लग गए, इसके बाद इसके ऊपर इन्क्वायरी का आर्डर किया और जो इन्क्वायरी भी हुई वह भी नामुकम्मिल है : हम किसी नतीजे पर पहुंच नहीं पाये। मैं यह समझ नहीं सका कि सरकार ने मिस्टर तातिया को खुश करने के लिए यह सारी कार्यवाही क्यों की? हमने उनकी जायदाद खरीदी या एक्वायर की तो वह निगोशिएंशंस के द्वारा एक्वायर की। भुग्गी भोंपड़ी को एक्वायर कर लेते हैं और बड़े-बड़े आदमियों की जमीन निगोशिएंशन से एक्वायर करते हैं ताकि कीमत ज्यादा देनी पड़े। हमारी पार्टी में पहले वह लोग थे जो इस किस्म के काम किया करते थे। लेकिन आज हमें क्या दिक्कत है यह मेरी समझ में नहीं आ रहा है कि आप मिस्टर जानसन को मस्पेंड न करें, तातिया को ब्लैक लिस्ट न करें, सी. बी. आई. की क्या अभी तक एन्क्वायरी हुई है, उस एन्क्वायरी की कोई छोटी मोटी रिपोर्ट इस हाउस को न दें और आगे आप क्या करने वाले हैं इसके बारे में आप हमें बिल्कुल अंधेरे में रखें, इसकी कोई जस्टिफिकेशन नजर नहीं आती। जहां तक मुझे मालूम हुआ है यह जो ड्रिलिंग का सामान आपने खरीदा है या और भी इस सिलसिले के जहाज और दूसरी ड्रिलिंग मशीन बगैरह बलर्ड मार्केट से आपने खरीदा है, बलर्ड की बीमा कंपनियों ने उनका बीमा करने से इन्कार कर दिया, जापानी कंपनी ने उनका बीमा नहीं किया क्योंकि आप इतनी गन्दी चीज लाए हैं बलर्ड मार्केट से कि कोई बीमा कंपनी बीमा करने को तैयार नहीं है। यह भी हो सकता है

[श्री सतपाल कपूर]

कि हमारा जनरल इंश्योरेंस उनको इंश्योर कर ले और कल को हमें करोड़ों रुपये का नुकसान हो। आप किस तरह इस मुल्क को और पब्लिक सैक्टर को तबाह करने जा रहे हैं यह मेरी समझ में नहीं आता। मैं इस बात से बहुत दुखी हूँ कि आखिर यह सिलसिला कब तक चलेगा? हम करते क्या हैं कि जिसके खिलाफ एन्क्वायरी है वही जवाब भेजता है और मिनिस्टर साहब उसी जवाब को पढ़ कर इस हाउस गुमराह बनने की कोशिश करते हैं।... (व्यवधान)... पार्लियामेंटी सिस्टम का काम क्या है...

अध्यक्ष महोदय : पार्लियामेंटी सिस्टम के लिए आप परेशान हैं और मैं सवाल के लिए परेशान हूँ।

श्री पीलू मोदी (गोधरा) : हम लोग वैसे के लिए परेशान हैं जो लूटा जा रहा है।

श्री सतपाल कपूर : सवाल यह है कि आपने इस सिलसिले में इन्मीडिएट क्या स्टेप लिए? क्या सी बी आई की एन्क्वायरी कमेटी की कोई रिपोर्टें आप पार्लियामेंट के सामने पेश करने वाले हैं या नहीं? तीसरे, मिस्टर जानसन को आप कब तक सस्पेंड करेंगे? क्या रिटायरमेंट के बाद उनका तलाशी की जायगी? तातिया साहब को ब्लैक लिस्ट करेंगे या नहीं करेंगे और एक चीज और मैं जानना चाहता हूँ कि क्या इस सिलसिले में कोई पार्लियामेंटी सब-कमेटी बैठे, यह आप कबूल करने को तैयार हैं या नहीं?

MR. SPEAKER : Order, please. There are certain names being mentioned. Those gentlemen are not present in the House and

so they are not in a position to defend themselves. The enquiry is still on. Why should you bring in such names here?

SHRI BHAGWAT JHA AZAD (Bhagalpur) : They are in the fraud. They are involved. Let the Minister find out. It is for the Minister to reply. (Interruption)

MR. SPEAKER : Hon. Members must at least show due care for the procedure : that those who are not in a position to defend themselves should not be named here. (Interruption) Do not be unfair.

श्री सतपाल कपूर : अध्यक्ष महोदय, इस हाउस में कोई ऐसा आदमी नहीं है जो उनका सस्पेंशन न चाहता हो। इस मामले में हाउस बिलकुल यूनानिमस है। हाउस की ओपिनियन ले ली जाय इस मिलमिले में कि सस्पेंशन होना चाहिए या नहीं?.. (व्यवधान)...

अध्यक्ष महोदय : अभी तो आप मिनिस्टर को जवाब देने दीजिए।

श्री पी. सी. सेठी : अध्यक्ष महोदय, जहाँ तक आयल एंड नेचुरल गैस कमीशन का ताल्लुक है माननीय सदस्य ने एक ऐसा चित्र प्रस्तुत किया है कि जिससे ऐसा मालूम पड़ता है कि आयल एंड नेचुरल गैस कमीशन ने इस देश की कोई सेवा ही नहीं की और इसमें सब काले ही धब्बे हैं। मैं यह निवेदन करना चाहूँगा कि आयल एंड नेचुरल गैस कमीशन जब से स्थापित हुआ है जहाँ तक सर्विस का ताल्लुक है, जहाँ तक ड्रिलिंग का ताल्लुक है, जहाँ तक पेश को इस मामले में आत्मनिर्भर बनाने की दिशा में प्रयत्न करने का ताल्लुक है, काफी अच्छी सेवाएं इसने की हैं। जहाँ तक माननीय सदस्य का यह कहना है और उनकी यह चिन्ता है कि जहाँ इसने अच्छा काम किया है उसके साथ जहाँ उसमें कोई कमी या खराबी है तो उसको खरूर सामने लाना चाहिए। इस सम्बन्ध में...

श्री सतपाल कपूर : सिर्फ उनकी पतिश करने की बात है, सब को तो नहीं कहते हैं।

श्री पी. सी. सेठी : मैं उसका जवाब दे रहा हूँ। ऐसी बात नहीं है कि जैसे ही कोई शिकायत आये उस को तुरन्त सी. बी. आई को दे दिया जाय। यह शिकायत मिनम्बर-अक्टूबर, 1969 में माननीय सदस्य श्री गणेश घोष की तरफ से आई। उस के बाद श्री. एन. जी. सी. से पूछा गया कि आप को इन चीजों के बारे में क्या कहना है। अब जहाँ तक एन्कवायरी बैठाने का ताल्लुक है, जब इस चीज को रिकार्ड में देख लेने के बाद मिनिस्टर महोदय कन्विन्स हो गये कि एन्कवायरी होनी चाहिये, उन्होंने तुरन्त इस मामले को सी. बी. आई को एन्कवायरी के लिये भेज दिया।

अब जहाँ तक किसी के सर्पेसन का ताल्लुक है, किसी आफिसर का सर्पेसन रेस्पोंसिबिल्टी लोकेट होने पर हो सकता है। अब यह रेस्पोंसिबिल्टी किस हद तक श्री जानसन पर है, किस हद तक श्री ठिल्लों पर है, या फाइनन्स डाइरेक्टर पर है या सिवसागर के एस. डी. ओ. पर है—वह रेस्पोंसिबिल्टी अभी लोकेट होनी है, रेस्पोंसिबिल्टी लोकेट हुए बिना.....

श्री अमृत नाहाटा : रेस्पोंसिबिल्टी लोकेट होने के बाद तो पतिशमेंट होती है।

श्री पी. सी. सेठी : मैं केवल यह कहना चाहता हूँ कि सी. बी. आई एन्कवायरी जल्दी पूरी हो, इस की कोमिशन की जा रही है। मैं माननीय सदस्य को यह आश्वासन देना चाहता हूँ कि मैंने कोई ऐसी बात नहीं कही है जिससे सबन मुमराह हो, मैंने जो वस्तुस्थिति है उस पर, प्रकाश डाला है। जहाँ तक माननीय

सदस्य का यह कहना है कि हम ने पोलिटीकली कुछ लोगों को फायदा पहुंचाने की बात की है, शायद श्री ज्योतिमय बसु ने ऐसा कहा था—मैंने इस का पूरी तरह से खण्डन किया है, इस में गवर्नमेंट का कोई हाथ नहीं है। श्री. एन. जी. सी. के आफिसरों द्वारा यह झील किया गया है और इस से यह कहना कि इस में सरकार का या पोलिटीकल आदमियों का हाथ था, श्री टांटिया या उन के परिवार को फायदा पहुंचाने के लिये यह किया गया है—आप ऐसा आरोप लगायेंगे, आप से ऐसी अपेक्षा मुझे नहीं थी... (ध्यवधान)... इस सिलसिले में पूरी जांच-पड़ताल हो रही है और मैं यह आश्वासन देना चाहता हूँ कि हम फिर से इस बात की कोशिश करेंगे कि यह जांच-पड़ताल जल्द पूरी हो जाय और जो भी नतीजा होगा, उस के अनुसार त्वरित कदम उठाने का पूरा प्रयत्न होगा।

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) : जहाँ तक आयोग के भूतपूर्व अध्यक्ष श्री जानसन का सम्बन्ध है, यह बात इस में सिद्ध हो गई है कि वे इस में दोषी है। जिस समय वह इस कमीशन के अध्यक्ष थे, उस समय जेको-स्लोकिया से पेट्रोलियम पाइप की खरीद में भी इन्होंने बहुत बड़ा घोटाला किया था और इन के ऊपर बहुत बड़े चार्जिज लगे थे। उस समय भी सरकार ने या विभागीय मंत्री ने उन के इस भ्रष्ट आचरण के कारण उन के ऊपर जांच कमीशन बैठाया था.....

अध्यक्ष महोदय : जो मीशन है उस के बारे में पूछिये।

श्री ज्ञानेश्वर प्रसाद यादव : उसी के बारे में पूछ रहा हूँ—इस गैस आयोग के भूतपूर्व अध्यक्ष—श्री जानसन के खिलाफ पहले से भी जांच चल रही है और सी. बी. आई के पास ऐसे

[श्री. बालेश्वर प्रसाद यादव]

केसेब है, लेकिन आज तक उन की जांच-पड़ताल नहीं की गई, अब इस बात से यह शक और भी ज्यादा बढ़ गया है और ऐसा लगता है कि कुछ वरिष्ठ अधिकारियों का भी इस में हाथ है, जिस के कारण इस मामले को दबाया जा रहा है। बहुत दिनों से ये मामले सी. बी. आई के पास हैं, लेकिन सी. बी. आई ने आज तक इन घुटालों के बारे में कोई प्रतिवेदन पेश नहीं किया और न कोई ऐसी चार्जशीट फ्रेम की है, जिससे उन के खिलाफ कार्यवाही की जा सकती। न पहले मामले में श्री जानसन को सस्पेंड किया गया, न उन के खिलाफ किसी प्रकार की कोई विभागीय कार्यवाही की गई और न इस मामले में कुछ किया गया। इस लिये मंत्री महोदय इस बात पर ध्यान विशेष बयान दें कि इस प्रकार के कौन से तत्व हैं जिन के द्वारा श्री जानसन को प्रोटेक्शन मिल रहा है ?

श्री पी. सी. सेठी : अध्यक्ष महोदय, माननीय सदस्य ने जिस पाइप की एन्वयरी का बिक्रि किया—वह हल्दिया-बरोनी पाइप-लाइन का मामला है, जिस के बारे में एक अलग एन्वयरी चल रही है। लेकिन यह बात सही है कि चेकोस्लोवकिया से पाइप का इम्पोर्ट करने के सिलसिले में और दूसरे सीमलस पाइप के इम्पोर्ट करने के सिलसिले में एक केस 21 जनवरी, 1971 को सी. बी. आई ने रजिस्टर किया है—...

श्री इन्द्रजीत गुप्त (अलीपुर) : किस के खिलाफ ?

श्री पी. सी. सेठी : वह श्री. एन. जी. सी. के अफसरों के खिलाफ है।

This is a matter which would be cleared only after the inquiry is completed. As far as the registration of the case is concerned, it is a fact that on the 21st January 1971 a case has been registered not only with regard to the import of one type of pipeline from Czechoslovakia but seamless pipes also. CBI is making an inquiry.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Registered against whom ?

SHRI P. C. SETHI : Against the officers who were responsible for the import of pipes.

SHRI INDRAJIT GUPTA : Earlier you said that responsibility cannot be fixed until the CBI has conducted the inquiry. Now you say that a case has been registered against those who are responsible.

SHRI P. C. SETHI : When a decision is taken by a group of officers at different levels then it will have to be decided as to who was actually responsible for it. In the case of one type of pipes to be imported from Czechoslovakia, I would like to point out that ultimately those pipes were not imported and only a letter of intent was issued. In the second case some pipes were imported. These cases have been registered and CBI is looking into as to which group of officers are responsible for this and whether there is any *prima facie*, as far as these imports are concerned.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ।

अध्यक्ष महोदय : इस में क्या है ?

श्री अटल बिहारी वाजपेयी : आप सुन लीजिये। क्या आप मंत्री महोदय को इस बात की इजाजत दें कि वह सदन के सामने आधे तथ्य रखे ? उन्होंने माना है कि एक केस रजिस्टर किया गया है, स्पष्ट है कि वह कभीसत के खिलाफ नहीं हो सकता, कुछ अफसरों के खिलाफ होगा...

श्री भागवत झा आजाद : वे कौन से आफिसर्स हैं ? उन नामों में जानसन है या नहीं ?

श्री अटल बिहारी वाजपेयी : ये सदन के सामने पूरी जानकारी नहीं रख रहे हैं। आप इन को मजबूर कीजिये कि पूरी जानकारी रखें।

अध्यक्ष महोदय : मैं उन को कैसे मजबूर कर सकता हूँ।

12.48 hrs.

PAPERS LAID ON THE TABLE

GOVT. REVIEW ON WORKING AND ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Neyveli lignite Corporation Limited, for the year 1969-70.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-427/71]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

SHER SINGH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) G. S. R. 777 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G. S. R. 918 and G. S. R. 919 dated the 10th June, 1966.
- (2) G. S. R. 778 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G. S. R. 921 dated the 10th June, 1966.
- (3) G. S. R. 779 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G. S. R. 1736 dated the 13th November, 1967.
- (4) G. S. R. 780 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G. S. R. 999 dated the 18th April, 1969, G. S. R. 1000 dated the 19th April, 1969, G. S. R. 1835 dated the 29th July, 1969, G. S. R. 265 dated the 20th February, 1970 and G. S. R. 66 dated the 8th January, 1971.
- (5) G. S. R. 781 published in Gazette of India dated the 25th May, 1971 rescinding the Sugar (Restriction on Movement) Order, 1970 published in Notification No. G. S. R. 1098 dated the 22nd July, 1970. [Placed in Library. See No. LT—428/71]

श्री अटल बिहारी वाजपेयी (स्वालयर) : अध्यक्ष महोदय, मैं आप की इजाजत से एक महत्वपूर्ण प्रश्न उठाना चाहता हूँ। इन दिनों यूनाइटेड नेशनल के रिफ्यूजीज कमिशनर-प्रिंस सद्रुद्दीन आगाखां नई दिल्ली आये हुये हैं। कल उन्होंने श्री मंत्री श्री खालिदकर से मेट की। उस मेट के बारे में तरह तरह की खबरें